

FIR No.12491/20  
PS Gandhi Nagar  
U/s 379/411/34 IPC  
State vs. Ankit S/o Laxmi Narain

07.08.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC

An application u/sec. 437 Cr.P.C. for the release of the accused Ankit S/o Laxmi Narain on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/07.08.2020**

FIR No. 386/2020  
PS Mayur Vihar  
U/s323/452/506/34 IPC  
State vs. Sadiq @ Chonchi

07.08.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC.

This is an application under Section 437 Cr.PC for grant of bail filed on behalf of the applicant/accused Sadiq @ Chonchi.

Ld. Counsel for the applicant/accused submits that the accused has been falsely implicated in the present case as he objected to the illegal liquor trade of the father of the complainant. It has also been submitted that accused has no previous criminal involvement and he is the sole bread earner of his family.

On the contrary, Ld. APP for the state submits that offences alleged against the accused are very serious in nature. He further submits that investigation of the present case is still pending as co-accused are yet to be arrested and there are high chances that after his release the accused may threaten the complainant or tamper with the prosecution evidence.

Submissions heard from both the sides. .

Considering the fact that the offences alleged against the accused are serious in nature and investigation of the present case is still pending and co accused are yet to be arrested and weapons allegedly used during the commission of incident are also yet to be recovered and also taking into account the gravity of the alleged offences, the likelihood of accused absconding, tampering with prosecution evidence or threatening the complainant can also not be denied. Hence, this court does not deem it fit

to release the accused on bail.

Hence, the application in hand is hereby dismissed.

Copy of this order be given dasti to the Ld. Counsel for the applicant/accused and the IO.

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/07.08.2020**

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